

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 650/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 06th February 2018, 10.30 A.M

Name of the Company	Mitcon Consultancy & Engineering Services Ltd.- Vs- Gobind Sugar Mills Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1) SUMIT PAMWA] Corporate Debtor
2) VARUN SHARMA] Debtor



MS Debaleena Ganguly
Ms Tutil Das (singh).] Operational Creditor
Mr. Anil Singh

Dganguly
(for Ms Tutil Das)

6.2.18.

ORDER

Ld. Counsel for the operational creditor as well as the corporate debtor is present.

Upon hearing it is brought to my notice that the applicant has not produced the Board Resolution authorising the applicant to file the application. Ld. Counsel appearing on behalf of the operational creditor sought leave for production of Board Resolution in support of the authorisation dated 27/10/2017. Prayer is allowed. Ld. Counsel for the corporate debtor is directed to produce the Board's resolution along with supplementary affidavit by giving a copy in advance to the corporate debtor.

List it on 22/02/2018 for hearing on admission.

8d

(Jinan K.R.)
Member (J)